IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7981 of 2021

Jitendra Kujur @ Maharaj ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vishal Kr. Tiwary, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.

02/07.09.2021 Heard Mr. Vishal Kr. Tiwary, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

The petitioner is an accused in connection with Anandpur P.S. Case No. 04 of 2021, corresponding to G. R. No. 188 of 2021.

It has been alleged that the brother of the informant had gone out on a motorcycle but he did not return. Subsequently, on a search made, one Pradeep Mahto had disclosed that the brother of the informant was seen with mukhiya of the village namely Dilbar Khakha. It has been suspected by the informant that the mukhiya as well as some other accused persons had committed the murder of his brother and thereafter concealed his dead body.

Learned counsel for the petitioner submits that the petitioner has been implicated on the confession of co-accused.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

It appears from the impugned order that on the disclosure made by Kaleshwar Mahato and present petitioner the dead body of the brother of the informant was recovered from inside the well.

In view of the aforesaid facts, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected.

However, the trial may be expedited.

(Rongon Mukhopadhyay, J.)

Umesh/-